

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1478**  
TO BE ANSWERED ON 24.11.2016

**LABOUR PENSION TO AGRICULTURAL WORKERS**

**1478. SHRIMATI NEELAM SONKER:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Union Government proposes to implement welfare schemes for agricultural labourers;
- (b) if so, the details thereof
- (c) whether the Union Government proposes to provide labour pension to agricultural labourers during the six months non-agricultural period during which they do not have any income and if so, the details thereof; and
- (d) the time by which the proposed pension scheme is likely to be implemented for the agricultural labourers?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

(a) to (d): The Ministry of Rural Development, inter alia, is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Deendayal Antyodaya Yojana- National Rural Livelihood Mission (DAY-NRLM), Pradhan Mantri Awaas Yojana- Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY) and National Social Assistance Programme (NSAP) through State Governments/UT Administrations in rural areas of the country aimed at sustainable and inclusive growth of rural areas. The objective of these programmes is to bring about overall improvement in the quality of life of the people, including agricultural labourers, in rural areas through employment generation, reduction in poverty by enabling poor households access gainful self-employment, ensuring minimum national standard for social assistance and provision of other basic amenities.

Government is implementing Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) which provides up to 100 days of unskilled wage employment to every rural household, including agricultural labourers, whose adult members volunteer to do unskilled manual work. Government is also implementing NSAP which provides pension benefits to the aged, widows, disabled and to the bereaved families in case of death of the primary breadwinner belonging to Below Poverty Line (BPL) household.

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